

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5083
ANSWERED ON:24.04.2015
PAYMENT TO SAFAI KARAMCHARIS IN CGHS
Kishore Shri Kaushal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has received complaints from concerned companies and contractors regarding payment to safai karamcharis working in CGHS, if so, the details thereof and the action taken by the Government thereon;
- (b) whether the private companies have been given contracts of sanitation in CGHS dispensaries in the country, if so, the details thereof indicating the various facilities including salary being paid to these workers;
- (c) whether the Government has received complaints about irregularities in disbursement of salaries to these karamcharis; and
- (d) if so, the details thereof along with the remedial action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a): Certain complaints were received regarding the non payment / delayed payment of bills from the erstwhile outsourced agency (M/s BVG) which provided manpower for housekeeping in CGHS, Delhi.

The outstanding bills of the said agency had already been paid prior to the representation received from the agency and the agency has also been informed likewise.

(b): The maintenance of sanitation in CGHS Wellness Centres has been outsourced to private agencies which are awarded contract through tendering process. The payment to the contract workers is made as per the Minimum Wages Act. The requisite PF and ESI facility are also to be provided by the agency to these workers.

(c) &(d): One complaint from a group of housekeeping workers attached to an agency which was in contract with CGHS earlier has been received by CGHS about non payment of the salary for about 2 months. The complaint was against the agency (M/s Goodyear) which is no longer in contract with CGHS. The contract with that company ended on 31.01.2015 and the said complaint has been received by CGHS on 03.02.2015.

There are stringent terms and conditions prescribed in the work order such as payment of workers through electronic payments (ECS), termination of contract for non payment of wages, payment details of previous month to be produced along with the subsequent bills. The forfeiture of Performance Bank Guarantee (PBG) money and dismissal from contract are kept in the provision for taking action for any deviation from the set terms and conditions of the contract.